233 Papers laid AGRAHAYANA 11, 1896 (SAKA) Question of Privilege 224 on the Table

MR. SPEAKER: I cannot help you because I cannot compel them.

श्री ग्रटल बिहारी वाजवेयी : हम ग्राप की रूलिंग पर नहीं वोलना चाहते हैं, ग्राप से निवेदन करना चाहते हैं, दो—दो मिनट दे दीजिये ।

ग्रध्यक्ष महोदय: इस तरह से बोलने कायहरोज का सिलसिला हो गया है।

श्री भ्रटल बिहारी वाजपेयी: हमें सरकार से लड़ना है, हम श्राप से नहीं लड़ना चाहते हैं, लेकिन यदि श्राप बीच में श्राजायेंगे तो फिर हम क्या करें।

12.29 hrs.

PAPERS LAID ON THE TABLE

Gujarat Gram Panchayats Secretaries (Recruitment, Training and Condiditions of Service) (2nd Amndt.) Rules, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): I beg to lay on the Table—

- (1) (i) A copy of the Gujarat Gram Panchayats Secretaries (Rerecruitment, Tnaining and Conditions of Service) (Second Amendment) Rules, 1974, published in Notification No. KP-74-180-TCM-3073-CH in Gujarat Government Gazette dated the 5th August, 1974, under sub-section (4) of 3ection 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat together with an explanatory note.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

[Placed in Library. See No. LT-3608/74].

Annual Report of Central Ware-Housing Corporation, New Delhi for 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDEY): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1973-74 along with the Audited Accounts and the Audit Report thereon, under subsection (11) of section 31 of the Central Warehousing Corporation Act, 1962. [Placed in Library. See No. LT--8609/741.

DELHI, MEERUT AND BULANDSHAHR MILK (EXPORT) CONTROL ORDER, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICUTURE AND IRRIGATION (SHRI PRABHU-DAS PATEL): I beg to lay on the Table a copy of the Delhi, Meerut and Bulandshahr Milk (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 657(E) in Gazette of India dated the 15th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8610/ 74].

12.30 hrs.

QUESTION OF PRIVILEGE-Contd.

IMPORT LICENCE CASE-Contd.

SOME HON. MEMBERS-rose-

MR. SPEAKER: No points of order or comments on my ruling.

SHRI H. N. MUKERJEE: (Calcutta—North-East): I and only reiterating that none of us here is contesting your ruling. But we are making a certain submission,—at least I am making certain submission,—only in order to see that the House can be

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[Shri H. N. Mukherjee]

run properly. During the last for inight or so as many things have happend. You have mentioned yourself of the forwarding to you by the present Home Minister of Certain documents purporting to be either the entire or a part of the CBI document in this regard. So, those documents are the property of the House.

SHRI C. M. STEPHEN (Muvaltupuzha): This matter was discussed thereadbare.

MR. SPEAKER: I returned the same that day. I am not prepared for this probe.

SHRI H. N. MUKERJEE: In spite of the House having taken notice of the fact that you were supplied with certain documents,—certain documents about which the House was concerned,—why did you send them back? Is that how you function in disregard of the House, Speaker functioning without the permission of the House?

MR. SPEAKER: It is not my function to give pronouncement on it. Dont put such things into my mouth.

SHRI H. N. MUKERJEE: Repeatedly we have asked that that document should be examined through your instrumentality....

PROF MADHU DANDAVATE (Rajapur): Sir, why don't you give the clarification sought for by Shri Shyamnandan Mishra?

SHRI S. M. BANERJEE (Kanpur): I am not challenging your ruling. I would only point out this. On that day, Sir, I wanted to move the motion that a Committee should be appointed with you as Chairman to go into the documents.

MR SPEAKER: I had explained it to the House. Motions which were given during the pendency of this admissibility discussion and till the ruling, are kept waiting and I had taken notice of them. I do not say

they are rejected or they are accepted. But I said that they are kept pending and I will examine them.

SHRI SHYAMNANDAN MISHRA: (Begusarai): Suppose we decide to take up the motion against Mr. Tul Mohan Ram tomorrow and we do not get the documents, how can we proceed with the discussion?

It has become a matter of immediate importance.

श्री जनेदवर मिश्र (इलाहाबाद: इध्यक्ष महोदय, हम ग्राप की व्यवस्था को चुनौती नहीं देना चाहते हैं केवल क्लोरिफ़िकेशन चाहते हैं।.. (व्यवधान)

MR. SPEAKER: I will call for that but not in-between. I will certainly bring it tomorrow. I have to see where they stand or of what nature they are. I have not refused to take notice of them. But I must see where they stand and in what order they stand.

PROF. MADHU DANDAVATE: Sir, without challenging your ruling, are we not entitled to seek clarification?

MR. SPEAKER: No clarification and comments. I cannot give any off-hand acceptance. I will examine them today.

श्री जने इवर मिश्र : प्रध्यक्ष जी, हम ने बारवार कहा हम प्रापकी व्यवस्था को चुनौती नहीं दे रहे हैं, टिप्पणी नहीं करेंगे, केवल श्राप का मार्गदर्शन चाहते हैं। माननीय ब्रह्मानन्द रेड्डी सदन को ग्राज ग्राम्वासन दे देते हैं भीर कल को वह मंत्री नहीं रह जाते हैं तो हम क्या करेंगे? ऐसी स्थिति में तो प्रिवलेज का मोशन प्रधान मंत्री के खिलाफ़ भायेगा...(व्यवधान)

स्रध्यक्ष महोदय: मुझे बताया है कई पड़ी है, उनके झार्डर का पता नहीं, नेचर का पता नहीं है ।

PROF. MADHU DANDAVATE: Sir, we are seeking clarification as to

what happened about your earlier ruling. Please give us a specific reply. You have given an earlier ruling that whenever a document is referred to, it has to be laid on the Table of the House.

SHRI SHYAMNANDAN MISHRA: That document which has been submitted to you is the property of the House. If you say I have returned that, you will be accused of siding with the Government. Please do not do that. We will have a look on that document. No power can prevent us from having a look at it. We will go through it.

श्री ग्रटल बिहारी वाजपेयी (ग्वालियर) : ग्रध्यक्ष महोदय, श्री एल० एन० मिश्र के खिलाफ हमारी प्रिवलेज मौणन ग्रभी पैंडिंग है । ग्राप हमें उसको उठाने की इजाजत दीजिये ।

MR. SPEAKER: Only tomorrow. Today I will see their nature and contents.

(Interruptions)

12.41 hrs.

PAPERS LAID ON THE TABLE— Contd.

FOREIGN TRAVEL TAX (AMENDMENT)
RULES, 1974 AND NOTIFICATION UNDER
CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

- (1) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1236 in Gazette of India dated the 23rd November, 1974, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT—9611/74].
- (2) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published

in Gazette of India dated the 27th November, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—8612[74.]

Annual Reports of National Book
Trust, India for 1973-74, Indian
Institute of Technology, Madras for
1972-73 and Indian Institute of
Management, Calcutta for 1972-73
and UGC (Terms and conditions of
Service of Employees) amendment
Rules, 1974 and UGC (Fitness of
certain Universities for Grant)
Rules, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Boook Trust, India, for the year 1973-74. [Placed in Library. See No. LT-8613|74.]
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 25 of the University Grants Commission Act, 1956:—
 - (i) The University Grants
 Commission (Terms and
 Conditions of Service of
 Employees) Amendment
 Rules, 1974, published in
 Notification No. G.S.R.
 1029 in Gazette of India
 dated the 21st September,
 1974.
 - (ii) The University Grants
 Commission (Fitness of
 Certain Universities for
 Grant) Rules, 1974, published in Notification No.